## CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF AMIT SPINNING INDUSTRIES LIMITED

Regd. Office: Lotus House, 5th Floor, 33-A, New Marine Lines, Mumbai- 400020

**Corrigendum to the Public Announcement which appeared in this Newspaper on March 02, 2006**

1. The Schedule of activity pertaining to the Open offer has been changed and shall be read as under.

| Activity | Original Schedule | Revised Schedule |
|---|---|---|
| **Date of Public Announcement (PA)** | 2nd March, 2006 (Thursday) | 2nd March, 2006 (Thursday) |
| Specified Date | 24th March, 2006 (Friday) | 24th March, 2006 (Friday) |
| **Last Date for a Competitive Bid(s)** | 23rd March, 2006 (Thursday) | 23rd March, 2006 (Thursday) |
| Date by which Letter of Offer will be dispatched to the Shareholders | 13th April, 2006 (Thrusday) | 30th June,2006 (Friday)) |
| **Offer Opening Date** | 21st April, 2006 (Friday) | 5th July, 2006 (Wednesday) |
| **Last Date for the Revision of the Offer Price / Number of Equity Shares.** | 1st May, 2006 (Monday) | 13th July, 2006 (Thursday) |
| Last date to withdraw acceptance tendered by shareholders | 5th May, 2006 (Friday) | 19th July, 2006 (Wednesday) |
| **Offer Closing Date** | **10th May, 2006 (Wednesday)** | **24th July,2006 (Monday)** |
| Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched. | 25th May, 2006 (Thrusday) | 8th August, 2006 (Tuesday) |

The above dates where ever it appeared in the Original Public Announcement be read accordingly.

2. The Last date for revision of the offer price, wherever appearing should be read as July 13, 2006 in place of May 01, 2006.
3. The Last date of withdrawal of the acceptance tendered by shareholders, wherever appearing should be read as July 19, 2006 in place of May 05, 2006.
4. The date of Board meeting authorising the allotment of shares to the acquirer under preferential allotment was January 13, 2006.
5. The date of General Meeting of the shareholders authorising the allotment of shares to the acquirer under preferential allotment was February 11, 2006.
6. According to clause 13.1.1 of the SEBI (DIP) Guidelines, 2000, the pricing of the equity shares issued on preferential basis on 26.02.2006 comes to Rs 8.41/- per share and negotiated price under share purchase agreement dated 26.02.2006 is Rs 11/- per share. Therefore Offer price under Regulation 20(4) for the said offer is Rs 11/- per share being the highest is justified.
7. The Compliance under Regulation 20(7) and 21(2) of SEBI (SAST) Regulations, 1997 has been fully complied.

The Board of Directors of the Acquirer Company M/s. Spentex Industries Limited having its Registered Office at A-60, Okhla Industrial Area, Phase II, New Delhi-110020 accepts full responsibility for the information contained in this Corrigendum to Public Announcement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

This Corrigendum to the Public Announcement will also be available on SEBI's **website at www.sebi.gov.in**

**Issued by Manager to the Offer**
**Chartered Capital and Investment Limited**
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Place : **New Delhi**
Date : **June 23, 2006**

**On behalf of the Acquirer**